

1	2	3	4
MCL	22,060	22,642	22,923
NEC	5,098	4,894	4,826
SUB TOTAL	649,910	634,695	630,285
<b>NON-COAL PRODUCING</b>			
OMPDIL	4,180	4,086	3,982
CIL (HQS)	1,658	1,614	1,567
DANKUNI COAL	696	698	701
<b>COMPLEX (DCC)</b>			
SUB TOTAL	6,534	6,398	6,250
GRAND TOTAL	655,944	641,093	636,535
SCCL	114,971	114,496	113,823

(c) and (d). Yes, Sir. There has been overall reduction of manpower in CIL & SCCL and reasons thereof were natural wastage, resignation, and voluntary retirement scheme (Bureau of Public Enterprises) and voluntary retirement against other schemes.

(e) Preventive steps as laid down in detail in the Coal Mines Regulations 1957, directives of Directorate General of Mines Safety, Expert Committee recommendations as also in the recommendations of various Courts of Inquiry, Safety Conferences, etc. are adopted by the mine managements. For better observance of these steps, Government is promoting self-regulation by coal companies through internal safety audits, workers participation in safety management, tripartite/bipartite reviews at various levels, training and retraining of work persons, observance of safety weeks and safety campaigns and national safety awards.

[English]

#### Capital Investment

5711. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are considering a proposal for constituting a board to monitor capital investment at district level in the country; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Government at present do not have such a proposal.

(b) Does not arise in view of reply to (a) above.

[Translation]

#### Illegal Mining of Coal

5712. SHRI VIRENDRA KUMAR SINGH : Will the Minister of COAL be pleased to state :

(a) whether illegal coal mining on large scale is going on in the forest areas of Bihar and other States;

(b) if so, the details thereof; and

(c) the steps taken by the Government to stop such illegal coal mining ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). Illegal coal mining is not taking place on a large scale in the forest areas within the leasehold areas of the subsidiary companies of CIL.

(c) Following steps are taken by the CIL subsidiaries to check illegal mining :

- (i) As far as possible, the exposed coal faces in unused/abandoned quarries and underground abandoned workings are blocked with debris.
- (ii) The Central Industrial Security Force (CISF) and the company's security personnel regularly patrol the areas where illegal mining have been reported earlier. The CISF in association with local police, also conduct raids on illegal mining sites wherever information reaches the authorities.
- (iii) On receipt of information on illegal mining and after preliminary enquiry, a First Information Report is filed with the local police.
- (iv) The coal companies maintain close liaison with the State/District authorities and the police to keep a check on illegal mining.
- (v) Surprise checks and raids are conducted by the security staff of the coal companies.

#### Losses to P.N.B.

5713. SHRI O.P. JINDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the Punjab National Bank has suffered a loss of Rs. 95 crores during 1995-96 as has been reported in the *Nav Bharat Times* dated August 19, 1996;

(b) if so, the details thereof and the reasons therefor;

(c) the details of other public sector banks which have suffered losses during 1995-96 and the quantum of loss so suffered by them individually; and

(d) the concrete steps proposed to be taken to check the losses in the public sector banks ?